

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

No. C.P. / 29/96(O.A.158/94)

Sri Bagesware Das & Ors.

Applicant(s)

VS

Union of India & Ors.

Respondent(s)

Major General D.O.Ghosal & Ors.

Mr.H.Rashid.

Advocates for the applicant(s)

Mr.S.Ali, Sr.C.G.S.C.

Advocates for the Respondent(s)

Office Notes

Date

Courts' Orders

19-8-96

Learned counsel Mr.H.

This CP is filed by  
Mr. H. Rashid on behalf  
of the applicants of OA  
No. 158/94 praying for  
disHonouring the Court  
order passed on 19-10-95  
in OA no. 158/94.

Laid in the orders.

16-8-96

16-8-96  
Soc. 16(B) 96  
DR.

21-8-96  
Notice issued to  
the respondents  
vide D. No. 2681 dt. 21.8.96.

lm

19/8

Member

By 6.7.96

Notice duly served  
on Recd. No. 2.

For Show cause has not  
been filed

19/9

20-9-96 Learned counsel Mr.R.Dutta  
for the petitioner. Learned Sr.  
C.G.S.C. Mr.S.Ali for the alleged  
contemner. The alleged contemner  
No.1 has not submitted his written  
reply. However, after hearing

contd/-

20-9-96 learned Sr.C.G.S.C. Mr.S.Ali, the alleged contemner No.1 is allowed as last opportunity to submit show cause as to why the contempt of court proceedings should not be initiated against him for failure to implement the order dated 22-8-95 in O.A. No.48/91.

List for further order on 15-10-96.

Copy of the order be furnished to the counsel of the parties.

Member

20-9-96

Learned counsel Mr.H.Rashid for the applicant submits that he may be allowed to withdraw the Contempt Petition with liberty to file a fresh contempt application without prejudice to the contentions raised in the present petition. Prayer is allowed.

Contempt Petition is disposed of on withdrawal.

69  
Member

lm

23.9.96  
Copy of the order  
issued to the L/Advocates  
of the parties vide O.A. No. 3266  
3267 d, 26.9.96

4th  
28/9